Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 22.07.2010

The Meeting No. 17/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 22.07.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 17/84-ALC3/2010 **MEETING DATE** : 22.07.2010

	Case No.:1/17/84-ALC3/2010	1 - 19	Meet No/Date:17/84-ALC3/2010 22.07.2010	Status: Withdrawn
\parallel_1	HQ File :01/84/050/0044/AM11/	RLA File :04/24/040/0003/AM11/	Lic.No/Date:0210140892 16.04.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 15.07.2010. It was therefore decided to withdraw this case from the agenda.

	1. 19	Meet No/Date:17/84-ALC3/2010 22.07.2010	Status: Approved
HQ File :01/84/050/00105/AM11/		Lic.No/Date:0410114161 31.05.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. In view of this, Committee in consultation with the representatives of technical authorities present in the meeting decided to allow the item of import @ 2.60 Sq mtrs./Pc taking cue from SION, J-360.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Meet No/Date:17/84-ALC3/2010 22.07.2010	Status: Rejected
HQ File :01/84/050/00072/AM11/	Lic.No/Date:0510265357 02.06.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case export item is Ladies Top and firm have not indicated whether the same is sleeveless or full sleeve. Further, they have also not given drawing, design, calculation alongwith justification for seeking higher wastage, in absence of which it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

II.	3	Meet No/Date:17/84-ALC3/2010 22.07.2010	Status: Approved
HQ File :01/84/050/00077/AM11/		Lic.No/Date:0510265693 08.06.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:

١.,	Tatify the 7 tavaries addictization residual in this de detailed below.					
	Export item	Export	Import item	Quantity		
		Qty.		allowed		
	Ladies tunic Top in	3724	97% cotton 3% spandex poplin	10210 Sq.		
	97% cotton 3%	Nos.	printed woven Fabric GSM:	Metrs.		
	spandex poplin		100+/- 10%			

	printed woven Fabric				
	GSM: 100+/- 10%				
T	he GSM shall match on b	ooth side o	f export and import.		

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

C			22 07 2010	Status: Approved
H	Q File :01/84/050/00078/AM11/		Lic.No/Date:3110043501 08.06.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below:

S.	Export item	Import item	Quantity allowed
No.			-
1	Paraweb	1.Yarn High Tenacity	1) 176490 Kgs
	reinforcement	Polyester Filament yarn	
	Webbing Strips made-	2.Linear Low Density	
	up of Polyester	Polyethy (LLDPE)	2) 111505 Kgs
	Filament Yarn,LLDPE,	3.Masterbatch	-
	Masterbatch & Kevlar	4. Kevlar	3) 4503 Kgs
			4) 226 Kgs.

The ratio of LLDPE & Master batch polymer shall be maintained 100:4.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

		Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:17/84-ALC3/2010 22.07.2010	Status: Deferred
6	HQ File :01/84/050/00079/AM11/		1	Defer Date: 26.08.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.

7	Case No.:7/12/84-ALC3/2010	Party Name:SURAJ FILAMENTS PVT. LTD.,	Meet No/Date:17/84-ALC3/2010 22.07.2010	Status: Rejected		
	HQ File :01/84/050/00081/AM11/	II.	Lic.No/Date:2410028629 09.06.2010			
	that on the export side firm have absence of which it is not possib	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side firm have not mentioned the specific material through which export item is made out, in absence of which it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case. Firm may be advised to provide complete information alongwith justification to				

RLA may take suitable consequential action accordingly.

II .	-	22 07 2010	Status: Approved
HQ File :01/84/050/00084/AM11/		Lic.No/Date:0510266013 14.06.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

Export item	Export	Import item	Quantity	
	Qty.		allowed	
Infant dress in 100%	5923	100% polyester jacquard	5595 Sq.	
polyester jacquard yarn	Nos.	yarn dyed woven Fabric	Metrs.	
dyed woven Fabric GSM:		GSM: 190+/- 10%		
190+/- 10%		Trims 100% polyester knitted	5908 Sq mtrs.	
Style No. 786126		fabric, GSM: 43+/- 10%	•	
		·		

8	Infant dress in 100% polyester jacquard yarn dyed woven Fabric GSM: 190+/- 10% Style No. 786125	Nos.	100% polyester jacquard yarn dyed woven Fabric GSM: 190+/- 10%	•
	Infant Skirts in 100% polyester woven solid		100% polyester woven solid dyed Fabric GSM: 201+/-	•

10%

The GSM shall match on both side of export and import.

No.

dyed Fabric GSM: 201+/-

778719/801637/800492

10%

Style

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

fabric, GSM: 43+/- 10%

Trims 100% polyester knitted

1470

mtrs.s

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		-		Status: Deferred
9	HQ File :01/84/050/00085/AM11/		I	Defer Date: 26.08.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.

	Status: Deferred
0 HQ File :01/84/050/00086/AM11/	Defer Date: 26.08.2010
0 TiQ Tile :01/ 84/ 030/ 00000/ AWTT/	- 11

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.

Case No.:7/13/84-ALC3/2010	9	22 07 2010	Status: Approved
HQ File :01/84/050/00088/AM11/		Lic.No/Date:0510266030 14.06.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

Export item	Export	Import item	Quantity
	Qty.		allowed
Ladies tunic Top made of 100%		100% polyester	•
polyester metallic printed woven	Nos.	metallic printed woven	Metrs.
Fabric GSM: 93+/- 10%		Fabric GSM: 93+/-	
Style purple passion-sty		10%	
1J008053			

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

	Case No.:6/13/84-ALC3/2010	1 -	Meet No/Date:17/84-ALC3/2010 22.07.2010	Status: Deferred
2	HQ File :01/84/050/00087/AM11/		Lic.No/Date:0510266029 14.06.2010	Defer Date: 26.08.2010
- 1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.			

	Case No.:2/17/84-ALC3/2010 Party Name:STALWART LIFESTYLE Meet No/Date:17/84-ALC3/2010 PVT.LTD. 22.07.2010		Status: Rejected	
	HQ File :01/84/050/00106/AM11/	RLA File :05/24/040/00143/AM11/	Lic.No/Date:0510268309 15.07.2010	
13	Decision: The Committee consider that from the description of exponsion other things, in absence of which Committee was constrained to alongwith justification to review this RLA may take suits	rt item it is not clear whether the ite it is not possible to compute the r reject the case. Firm may be a	em is garment or any textilested to provide comple	s made-ups or case. Hence,

Manually generated agenda cases

Case No.149	M/s G.P.L Polyfils, Kanpur
NC No.17/AM11	F.No.01/84/50/430/AM07/DES-V
Dated 22.7.2010	Ratification of input output norms in respect of Advance authorization No.0610011516 dated 12.12.2007.

Decision: The Committee considered the case as per agenda and observed that in similar case of the firm, Policy Division has given comments. It was therefore decided to link that case file and defer the case for re-listing on 19.08.2010.

Case No.150	M/s Richa & Co., New Delhi		
NC No.17/AM11	F.No.01/84/50/594/AM06/DES-V		
Dated 22.7.2010	Re-fixation of input output norms in respect of Advance authorization No.0510167551 dated 28.09.2005.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.

Case No.151	M/s Richa & Co., New Delhi		
NC No.17/AM11	F.No.01/84/50/438/AM06/DES-V		
Dated 22.7.2010	Re-fixation of input output norms in respect of Advance authorization No.0510167551 dated 28.09.2005.		

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/15/2010-11/Hosy. dated

22.07.2010 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Jacket made of	100% polyester woven fabric,	2.90 Sq mtrs./Pc
100% polyester woven	GSM-126+/-10%	
fabric and with lining of	100% polyester printed fabric,	1.80 Sq mtrs./Pc
100% polyester printed	GSM-75+/-10%	-
fabric.		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.152	M/s Kanpur Plastipack Ltd., Kanpur
NC No.17/AM11	F.No.01/84/50/278/AM10/DES-V
Dated 22.7.2010	Request for re-fixation/modification of input output norms in
	respect of Advance authorization No.0610017061 dated
	13.01.2010.

Decision: The Committee considered the case as per agenda and decided to transfer the case file to DES-VII Section (NC-VII) for their necessary action.

NC No.17/AM11	F.No.01/84/162/135/AM11/DES-V
Dated 22.7.2010	Re-fixation of input output norms in respect of Annual Advance
	authorization No.0710070873 dated 09.04.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.

Case No.154	Reference received from PC-IV (B) in r/o M/s Abhishek Industries Ltd., Ludhiana
NC No.17/AM11	F.No.01/84/162/148/AM11/DES-V
Dated 22.7.2010	Clarification for export product G/Bleaching/Dyed/Made-ups A/O
	W/or Met Yarn under DEPB.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm alongwith complete manufacturing process Bamboo fibre alongwith stage-wise wastage and justification thereof with sample before NC meeting to be held on 26.08.2010. It was therefore decided to defer the case for re-listing on 26.08.2010.

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